

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

22. C.P. (IB)107(MB)/2018

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)

SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **28.09.2018**

NAME OF THE PARTIES: Tristar Container Services (Asia) Pvt. Ltd.

Vs.

Elektrans Shipping Pvt. Ltd.

SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Both sides present. Counsel for the petitioner submits that they have entered into consent terms and the consent terms taken on record and wants to withdraw the petition.

Accordingly, on the request made by the petitioner, the petition is dismissed as withdrawn.

Sd/-
V. NALLASENAPATHY
Member (Technical)
/NP/

Sd/-
BHASKARA PANTULA MOHAN
Member (Judicial)